

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/3735/2023 IA/698/2024 C.P. (IB)/1330(MB)2020

IN THE MATTER OF

Punjab and Maharashtra Cooperative Bank Ltd.

... Petitioner

Vs

Privilege Industries Ltd.

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

Both IAs

For the Applicant: Adv. Alok Dhir a/w Varsha Banerjee, Adv. Naveli Reshamwalla, Adv. Karan Grover and Adv. Princi Jaiswal i/b Dhir & Dhir Associates (PH)

For the erstwhile RP: Sr. Adv. Gaurav Joshi a/w Adv. Jash Shah i/b DSK Legal (PH)

For the Omkara: Adv. Yash Momaya a/w Adv. Akash Agarwal (PH)

ORDER

IA 3735 of 2023- Both the Counsels have concluded their arguments. **Reserved for Orders.**

IA 698 of 2024- Adjourned to **26.04.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/